

## ACT No. XI OF 1893.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 21st September, 1893.)

An Act to make provision for certain matters connected with the Tributary Mahals of Orissa.

WHEREAS it is expedient to repeal certain enactments relating to the Tributary Mahals of Orissa, and to indemnify certain persons and validate acts done by them in, or in relation to, the said Mahals, and to admit of certain sentences passed in those Mahals being carried into effect in British India; It is hereby enacted as follows:—

1. (1) This Act may be called the Tributary Mahals of Orissa Act, 1893.

Title, extent and commencement.

(2) It extends to the whole of British India; and

(3) It shall come into force at once.

2. The enactments specified in the schedule are repealed to the extent mentioned in the fourth column thereof.

Repeal.

3. No suit, prosecution or other proceeding shall be begun or continued in respect of any act done before the commencement of this Act by any officer of the Government in respect of any of the Tributary Mahals of Orissa or any inhabitant thereof, such act purporting to have been done in the exercise of executive or judicial authority, and having, before or after the commencement of this Act, been ratified by the Government; and every such act is hereby confirmed and made valid, and every such officer indemnified and discharged from liability in respect thereof.

Indemnity in respect of acts done before the commencement of this Act.

4. (1) The

Execution  
in British  
India of  
certain sen-  
tences passed  
in Tributary  
Mahals.

4. (1) The Lieutenant-Governor of Bengal may authorise the reception, detention or imprisonment in any place under his government, for the period specified in the sentence, of—

(a) any person sentenced to imprisonment or transportation for any term by any Court or tribunal acting under the authority of the British Government in, or in respect of, any Tributary Mahal in Orissa;

(b) any Native Indian subject of Her Majesty residing in any such Mahal, or any Native subject of a Chief of any such Mahal, when, in either case, such Native subject as aforesaid has been sentenced by such a Chief or by a subordinate Court of such a Chief to imprisonment for a term exceeding six months.

(2) The place or places within the territories subject to the Lieutenant-Governor of Bengal in which persons may be received, detained or imprisoned under sub-section (1) shall be such as the said Lieutenant-Governor may, by general or special order, direct.

(3) A sentence shall be of the same force and effect in the place in which it may be carried into effect under this section as if it had been passed by a competent Court in that place.

#### THE SCHEDULE.

Year.	Number.	Subject.	Extent of repeal.
1	2	3	4
PART I.— <i>Act of the Governor General in Council.</i>			
1850	XX	For settling the boundaries of the Tributary Mahals in Cuttack.	The whole.

PART II.

THE SCHEDULE—*contd.*PART II.—*Regulations of the Bengal Code.*

Year.	Number.	Subject.	Extent of repeal.
1	2	3	4
1805	XII	Settlement and collection of the public revenue in the Zillah of Cuttack.	In section 36, <i>from Provided also to the end.</i>  Section 37.
1805	XIII	Maintenance of the peace and the support and administration of the Police in the Zillah of Cuttack.	In section 13, <i>from Provided to the end.</i>
1816	XI	Receiving, trying and deciding claims to the right of inheritance or succession in certain Tributary Estates in Zillah Cuttack.	The whole.